

11-1-1989

Order dt 11/1/89
issued on R.No. 1
& 3 on 30/1/89.

8/2/89

Order/Judgment dt. 11.1.89
on Appr/Respt No. 2

20/2/89

The applicant Shri Bhanupratap
Ramudhar Singh had filed writ Petition
No. 363/82 in the Nagpur Bench of the
Bombay High Court; in February, 1982.
The petition was admitted by the
High Court. But subsequently by
an order dated 29.9.86 the petition
was transferred to this Tribunal
under Section 29 of the Administrative
Tribunals Act. After transfer
it is numbered as Tr. No. (N) 232/87.

However, before that on
28.8.1986 the applicant's advocate
had passed a 'Pursis' stating that the
applicant was reported to be dead
and hence the cause of action did not
survive and the petition be disposed
of.

Acting on that pursis,
we, ~~therefore~~, dispose of Tr. appln.
No. (N) 232/87 as abated with no
order as to costs.

M. Y. PRIOLKAR
(M. Y. PRIOLKAR)
M(A)

M. B. MUJUNDAR
(M. B. MUJUNDAR)
M(J)